

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

(13)

ORIGINAL APPLICATION NO.1100 of 1993

DATE OF JUDGMENT: 8th September, 1993

BETWEEN:

Mrs. R.Ratna Kumari ..

Applicant

AND

1. Union of India represented by the Secretary, Department of Posts, New Delhi-1.
2. The Chief Postmaster General, Andhra Circle, Hyderabad-1.
3. The Postmaster General, Vijayawada-2.
4. The Senior Superintendent of Post Offices, Ongole, Prakasam District.
5. Shri Kopparapu Venkata Ramana Saibaba .. Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. G.Anjaneyulu, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT:

(As per Hon'ble Shri P.T.Thiruvengadam, Member (Admn.))

*M*  
The applicant states that she was appointed as Extra Departmental Branch Post Master, Kopparam Village and assumed the charge on 19.5.1990 in a temporary vacancy. On 5.8.1993, the applicant handed-over the charge of the post to the 5th

contd....

To

1. The 'Secretary,' Union of India,  
Department of Posts, New Delhi-1.
2. The Chief Postmaster General, AndhraCircle, Hyderabad- 1.
3. The Postmaster General, <sup>SDT</sup> Vijayawada-2.
4. The Senior Superintendent of Post Offices,  
Ongole, Prakasam Dist.
5. One copy to Mr.G.Anjaneyulu, Advocate, plot.46, MIG Phase-I  
Vanastalipurm, Hyd.
6. One copy to Mr.N.R.Devraj, Sr.OGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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7/10/1977

respondent in pursuance of the Senior Superintendent of Post Offices, Ongole letter No.B.2/235, dt. 30.7.1993. This O.A. has been filed with a prayer that the respondents may be directed to consider her re-employment as EDBPM in Kopparam village or in any nearby village in view of her having completed more than three years service as EDBPM.

2. The learned counsel for the applicant cited DGP&T letter No.43-4-/77-Pen., dt. 18.5.1979, Para-2 of which reads as under:-

" 2. Efforts should be made to give alternative employment to ED Agents who are appointed provisionally and subsequently discharged from service due to administrative reasons, if at the time of discharge they had put in not less than three years' service. In such cases, their names should be included in the waiting list of ED Agents discharged from service, prescribed in DGP&T letter No.43-4/77-Pen., dt. 23.2.1979."

It is the case of the applicant that she had put in more than 3 years service as a provisional EDBPM and has been discharged due to administrative reasons and hence the above letter supports her case.

3. Accordingly, we deem it fit and proper to direct the respondents to consider the case of the applicant for inclusion in the waiting list of EDBPMs discharged from service and for making efforts to give alternative employment as EDBPM as per turn.

4. The O.A. is accordingly ordered at the admission stage  
(Dictated in the open court)

P. J. Thiru

(P.T.Thiruvengadam)  
Member (Admn.)

V. Neeladri Rao  
Vice Chairman

Dated 8th Sep., 1993.

Deputy Registrar

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

ANP

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDrasekhar REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 8 - 9 - 1993

**ORDER/JUDGMENT:**

M.A/R.A/C.A.N.

Q. 8. No

T.A. No. -

in

Admitted and Interim directions issued.

Allowed

Disposed of with directions

~~Dismissed~~

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

7-1 SEP 1993

pvgm